

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.†2579**

TO BE ANSWERED ON THE 2ND AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)

RADICALISATION OF YOUTH

†2579. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether International outfits are active in the country and abroad to mislead the minority community and are making serious efforts to spread their wrong ideologies;

(b) if so, the details thereof;

(c) whether the Government is taking special measures to put a check on illegal financial links of these organisations;

(d) if so, the details thereof;

(e) whether the Government has formulated a special scheme for counselling and rehabilitation of youth misled by terrorist ideology and if so, the details thereof; and

(f) the details of the action taken against protests staged in support of terrorism during the last three years, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (b) : The International terrorist outfit, viz., Islamic State (IS)/ Islamic State of Iraq and Levant (ISIL)/ Islamic State of Iraq and Syria

(ISIS)/ Daesh, uses both positive and negative imagery to attract recruits from across the world. However, it has influenced/attracted very few youth from India.

(c) & (d): The Unlawful Activities (Prevention) Act, 1967 (UAPA) and the Prevention of Money Laundering Act, 2002 (PMLA) are effective instrumentalities to combat offences relating to terrorist financing and money laundering.

(e): Various programmes are being undertaken by the Central and State Governments to deal with the issues of counter-radicalization and de-radicalization.

(f): Incidents of protests / demonstrations against award of capital punishment to terrorists and killing of terrorists in encounters with security forces have been reported from some States. 'Police' and 'Public Order', being State subjects, the State Government concerned are required to take appropriate action against such elements as per relevant provisions of law.
